

12th National Conference on Economics of Competition Law, 2027

Call for Papers

The Competition Commission of India (CCI) will organize the 12th National Conference on Economics of Competition Law, 2027 tentatively in the month of February/March 2027 at New Delhi.

Objectives:

This Conference aims to:-

- * Stimulate research and debate on contemporary issues in the field of economics of competition law.
- * Develop a better understanding of competition issues relevant to the Indian context.
- * Draw inferences for implementation of competition law in India

Who should participate?

The Conference targets economists including scholars, practitioners and competition agency officials with a keen interest in economics of competition law and policy. Co-authored papers are allowed. However, one of the authors should be an Indian citizen having expertise/specialization in Economics.

Submission of papers:

A 1000-word abstract of the paper including research questions, methodology and expected results along with one-page curriculum vitae and contact details should be submitted initially.

Authors of selected abstracts will then be invited to submit full, original and unpublished papers of not more than 6000 words.

Themes:

The Conference is expected to cover a wide range of related themes. However, papers in following themes are encouraged:-

1. Market definition, measuring market power and abuse of dominance

Issues like empirical methods of defining markets, measuring market power, and assessment of exclusionary unilateral conduct etc. may be covered among others.

2. Vertical restraints and competition

Vertical restraints can have many procompetitive as well as anticompetitive effects. Papers may explore areas such as resale price maintenance, assignment of exclusive territories or exclusive dealing, tying and bundling and circumstances under which these restrictions have anti-competitive effects.

3. Horizontal agreements and cartelization

Prohibition of collusive conduct of firms is a key component of competition law. Papers may explore issues such as economics of collusion, information exchange, price signaling, facilitating factors for cartels, detecting and discouraging cartels, etc.

4. Economics of platform markets and challenges for antitrust enforcement

New digital products and business models as well as the special characteristics of digital markets have created new challenges for enforcement and competition policy. Papers may explore new tools and techniques that the discipline of economics offers for assessing competition issues in platform markets.

5. Intellectual Property Rights and Competition Law

Competition law will be concerned not with the legitimate exercise of an IP right, but with efforts of the holders of this right to expand the scope, either to new products, or beyond a certain time or by conditioning access to the right on restrictions. Papers may explore areas of recent concerns in the IP-competition law interface.

6. Artificial Intelligence (AI) and Competition Law

AI is emerging as a new factor of production, augmenting the traditional factors of production viz labour, capital and innovation and technological changes captured in total factor productivity. AI can fundamentally reshape how firms make decisions, in particular by generating predictive analytics, automating decision-making, and optimising business process. Papers may explore concerns related to potential competition issues in AI ecosystem and application of AI in user industries.

7. Price and non-price effects of mergers

Economic analysis is playing an increasingly important role in merger review. Papers may focus on recent developments in estimating the effects of mergers (merger simulation, diversion ratios, pricing pressure indices, etc.), innovation effects and welfare effects of mergers including vertical or conglomerate mergers, issues in the use of appropriate remedies, that is, adoption of structural and/or behavioral remedies.

8. Any other issues related to competition policy and law

Conference fee:

There is no conference fee.

Post-conference publication:

Papers submitted by authors, after incorporating suggestions, will be published by the CCI on its website and/or CCI Journal on Competition Law and Policy after reviewing for quality.

Financial support and certificate:

An honorarium of INR 30,000 per paper along with certificate will be provided to author(s) of papers selected for presentation at the conference. No TA and DA will be provided to attend the Conference.

Venue:

New Delhi, India

Important dates and deadlines:

Sr No.	Activity	Timeline
1.	Notification of Call for Papers	1 st July, 2026 (Wednesday)
2.	Last date for submission of abstracts	17 th August, 2026 (Monday) Extended to 31 st August 2026 (Monday)
3.	Review & selection of papers and intimation to the authors concerned	1 st October, 2026 (Thursday)
4.	Last date for submission of full papers	1 st December, 2026 (Tuesday)
5.	Review & finalization of papers	29 th January, 2027 (Friday)
6.	Presentation of papers in the Conference	February/March, 2027 (Tentatively)

Selection of themes and speakers:

The CCI will have complete discretion in deciding the themes of the sessions based on the papers received as well as in selecting the speakers.

Papers based on empirical research that can inform competition enforcement and policy are encouraged.**Contact us:**

Abstract along with CV may be sent to ecoseminar@cci.gov.in. The CV should necessarily include citizenship of author/co-author, educational qualification (clearly mentioning discipline of Post Graduation or Doctorate level) with passing year, work experience and publication in the area of economics, if any. Requests for further information or any other queries may also be sent to this e-mail address.